

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) Insolvency No. 175 of 2020

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd.

...Appellant

Versus

Fathima Abdul Khadhar & Ors.

...Respondents

Present:

For Appellant : Present but appearance not marked.

**For Respondent : Mr. Brijender Chahar, Senior Advocate
Mr. Nithin Savauaran, Mrs. Auxnima Singh Mr.
Shivam Tandon, Advocates
Mr. CA Sinha and Ms. Sonali Khanna, Advocate for
R-2**

ORDER

12.03.2020 For filing of Reply on the side of Respondent No.1 & 2. Rejoinder, if any, to be filed on the side of the Appellant before the next date of hearing. In the meanwhile, the Learned Counsel for the Appellant is directed to give paper book and other relevant papers to the Learned Counsel to Respondents within three days from today. The matter is adjourned to **15th April, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

pks/nn